

SHRI VAYALAR RAVI (Chiray-wkil): Something has gone on record—what Shri Madhu Limaye has said...

MR. DEPUTY-SPEAKER: I have also said that it is unfortunate.

SHRI VAYALAR RAVI: This is the second incident. Last time one man came with a knife. He was caught, reprimanded and punished by this House.

Hon. Member, Shri Jyotirmoy Bosu was on his legs and he accused that he was a member of the Youth Congress and a Congressman.

It is very clear that all accusations made by Shri Madhu Limaye and Shri Bosu are baseless. He was arrested while attacking a Congress rally recently held. I can prove that he belongs to the group of JP. Even to-day the other person raised the slogan of JP Zindabad. They want to escape the responsibility. That is why they have planted him.

SHRI SAMAR GUHA (Contai): I have nothing to say about what my friend, Shri Madhu Limaye has said or what Shri Vayalar Ravi has said. It is upto you what portion you want to keep and what portion you want to expunge.

MR. DEPUTY-SPEAKER: I am not expunging anything.

SHRI SAMAR GUHA: My young friend, Shri Ravi has mentioned the name of JP. It is an insinuation. I want to draw your attention that Mr. Bansilal has made a public statement... (Interruptions)**

MR. DEPUTY-SPEAKER: No, please. I am not allowing anything to go on record. You are going far beyond. We have a knack of enlarging on things.

Now, papers to be laid.

14.57 hrs.

**PAPERS LAID ON THE TABLE
STATEMENT RE. CENTRAL GOVERNMENT
MARKET BORROWING IN NOVEMBER,
1974.**

**THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
PRANAB KUMAR MUKHERJEE):** I beg to lay on the Table a statement (Hindi and English Versions) indicating the result of the Central Government Market Borrowing in November, 1974. [Placed in Library. See No. LT-8570/74]

**REPORTS RE. THE METTUR CHEMICALS
AND INDUSTRIAL CORPORATION LTD., THE
SYSTRONICS LTD., AHMEDABAD AND M/s.
TELERAD (P) LTD., BOMBAY AND CENTRAL
GOVERNMENT ORDERS THEREON**

**THE DEPUTY MINISTER IN THE
MINISTRY OF LAW, JUSTICE AND
COMPANY AFFAIRS (SHRI BEDA-
BRATA BARUA):** I beg to lay on the Table a copy each of the following Reports (Hindi version) of the Monopolies and Restrictive Trade Practices Commission under section 62 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) Report under section 21(3) (b) of the said Act in the case of Mettur Chemicals and Industrial Corporation Limited and the Order dated the 27th September, 1971 of the Central Government thereon.
- (ii) Report under section 21(3) (b) of the said Act in the case of Systronics (a division of Sarabhai Sons Private Limited) Ahmedabad and the Order dated the 20th July, 1973 of the Central Government thereon.
- (iii) Report under section 21(3) (b) of the said Act in the case of M/s. Telerad Private Limited, Bombay and the Order dated the 21st February, 1974 of the Central Government thereon. [Placed in Library. See No. LT-8571/74].